

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3716
ANSWERED ON:19.04.2010
FAKE SCHEDULED CASTES CERTIFICATES
Lal Shri Kirodi ;Singh Dr. Raghuvansh Prasad

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received complaints from various States including National Commission for Scheduled Castes of Guwahati about jobs in Government offices on the basis of fake Scheduled Castes (SC) certificates;
- (b) if so, the details thereof, State-wise;
- (c) the action taken by the Government to address such fake appointments;
- (d) whether action in respect of several cases are still pending; and
- (e) if so, the details thereof and the action proposed in the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (e) Issuance and verification of caste certificates is the responsibility of concerned State Governments/Union Territory Administrations.

The National Commission for Scheduled Castes State Office, Guwahati had, however, intimated its Headquarters Office in January, 2010, that one case of irregular appointment in the Central Government with fake Scheduled Caste certificate was detected by it.

In regard to appointments in Central Government against the reserved vacancies, extant instructions of Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Administrative Reforms, provide that the appointment would be provisional, and would be subject to verification of caste certificate. In case the claim to belong to Scheduled Caste is found false on verification, the services will be terminated and without prejudice to such further action as may be taken under provisions of the Indian Penal Code for production of false certificate.